

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

2013 Petition(s) for Special Leave to Appeal (C) No(s). 29141/

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR

Petitioner(s)

VERSUS

s) M/S. PREETI NURSING HOME & ORS. Respondent(

(with interim relief and office report)

Date : 13/01/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anup Kumar, Adv.
Ms. Rashmi Malhotra, Adv.

For Respondent(s)

Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

unerved Fresh steps for the service of notice to the
respondent nos. 2 and 3 shall be taken by the learned counsel for
the petitioners within a period of three weeks. Dasti, in addition,
is permitted to be served through the Trial Court the particulars
of which shall be furnished by the learned counsel
for the
petitioners within the same period.
List again on 20.03.2015.

Signature Not Verified

Digitally signed by

A)

(M K HANJUR

Registrar

Madhu Grover
Date: 2015.01.17
11:21:24 IST

PS
Reason: